



भारतीय रिजर्व बैंक

RESERVE BANK OF INDIA

RBI/2008-09/423

UBD. CO. BPD. PCB. Cir. No. 57 /12.05.001/2008-09

March 31, 2009

To
Chief Executive Officer
All Primary (Urban) Co-operative Banks

Dear Sir / Madam,

**Bankers' Book Evidence Act, 1891 –
Submission of certified copies of entries/print out to Courts –**

In a recent case heard at Court of a Civil Judge in Maharashtra, the Hon'ble Court advised Reserve Bank of India to instruct all the UCBs that whenever they submit any data stored in their computer systems as evidence under Bankers' Book Evidence Act, 1891 to a Court, the data must be accompanied by a certificate prescribed under Section 2 A (a) and (b) of the Act *ibid* ([relevant extract enclosed](#)).

2. It is therefore advised that all UCBs should comply with the provisions of the Bankers' Books Evidence Act, 1891 while furnishing certified copies and computer printouts to Courts. In the absence of such statutory certificate, the court would not be obliged to admit the document in evidence without any further proof.

Yours faithfully,

(A. K. Khound)
Chief General Manager
Encls:

शहरी बैंक विभाग, केंद्रीय कार्यालय, गारमेंट हाउस, पहली मंजिल, वरली, मुंबई - 400 018
फोन: 022 - 2493 9930 - 49, फैक्स: 022 - 2497 4030 / 2492 0231, ई मेल: rbiubd@giabmol.vsnl.net.in

Urban Banks Department, Central Office, 1 Floor, Garment House, Worli, Mumbai - 400 018
Phone: 022 - 2493 9930 - 49, Fax: 022 - 2497 4030 / 2492 0231, Email: rbiubd@giabmol.vsnl.net.in

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